

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman
Hon'ble Mr. N. D. Dayal, Member (A).

1. RA 14 of 2002 with MA 333 of 2002
(Arising out of OA 533 of 1996)

2. RA 15 of 2002 with MA 334 of 2002
(Arising out of OA 1063 of 1996)

VIJOY BAHADUR SINGH

VS

UNION OF INDIA & ORS (DEFENCE)

For the applicant : In person

For the respondents : Mr. M.S. Banerjee, Counsel

Heard on : 30.7.04 : Order on : 16.8.04

O R D E R

Per Justice B. Panigrahi, VC:

These two Review Petitions arising out of different orders of the Tribunal in O.A. 533/96 and O.A. 1063/96 respectively were heard together and are being disposed of by this common order for reasons of convenience.

2. R.A. 14 of 2002 has been filed by the applicant seeking review and recall of the order dt. 15.7.96 passed in OA 533 of 1996 dismissing the said OA. Since the RA has been filed long after the limitation period, M.A. 333/2002 has been filed for condonation of delay in filing the review application beyond time.

3. The applicant was working as Chargeman Gr. I in the Rifle Factory, Ichapore. He submitted a notice for voluntary retirement on 4.6.94 to be effective w.e.f. 9.9.94. He had also prayed for leave during the period of his absence from duty. However, his request for voluntary retirement was not processed by the respondent authorities. Being aggrieved thereby he approached this Tribunal by filing the O.A. 533/96. In the meanwhile a charge-memo was also issued to the applicant on 15.5.95 on the allegation of unauthorised absence. The applicant contended that since he had already prayed for voluntary retirement to be effective from 9.9.94 the respondent authorities

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